

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-550/ND/2017

In the matter of :

Mr. Rohit Aggarwal

....PETITIONER

Vs.

Universal Facility Management (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 29.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. R.K. Gupta, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and mentions the application for initiating the Corporate Insolvency Resolution Process under Section 9 of the Insolvency & Bankruptcy Code, 2016 and the same arises out of a transaction of lease in relation to immovable property. ^A ~~The~~ similar question is pending before the Hon'ble NCLAT in the matter of M/s. Divine Infracon (P) Ltd where the question of law involved is one and the same as in the present Company petition.

In the circumstances, post the matter on 11.12.2017.

Sd-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
29.11.2017